

(a) the details of companies which have contributed under Corporate Social Responsibility (CSR) fund to various trusts during 2010-11, 2011-12 and 2012-13 along with the details of such trusts and contribution under CSR;

(b) whether some irregularities have been reported in CSR by corporates;

(c) if so, the details thereof;

(d) whether Government has inquired into the alleged irregularities;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) There is no provision for Corporate Social Responsibility (CSR) spending by companies in the Companies Act, 1956. However, the Companies Bill, 2012 incorporates a provision of CSR under Clause 135 which states that every company having net worth Rs. 500 crores or more, or turnover of Rs. 1000 crores or more or net profit of rupees five crores or more during any financial year, shall constitute a CSR Committee of the Board consisting of three or more Directors, including at least one Independent Director, to recommend its activities for discharging CSR in such a manner that the company would spend at least 2 per cent of its average net profits of the previous three years on specified CSR activities.

(b) to (f) Question does not arise.

Regulation of foreign online companies under Companies Act

3608. SHRI A. ELAVARASAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Ministry has brought the foreign firms operating, in the electric mode, but not registered in India, under the Companies Act;

(b) if so, the details thereof;

(c) whether the move was initiated to safeguard the interest of consumers; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (d) It had come to the notice of the Government that certain foreign entities are conducting online activities in India without actually getting themselves registered. In order to regulate online activities of foreign companies which are presently not required to file registration documents with the Registrar and to better safeguard the interest of Indian Consumers and investors, the Companies Bill, 2012, Clause 2 (42) defining "foreign company" has widened the scope of foreign companies to include companies carrying out their activities in India through electronic mode.

Further, provisions in respect of Inspection, Inquiry and Investigation proposed in Clause 206 to 229 of the proposed Bill shall also be applicable to foreign companies, including those that may be operating through electronic mode.

Funds to Himachal Pradesh under RGNDWM

†3609. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the amount of funds provided to Himachal Pradesh under the Rajiv Gandhi National Drinking Water Mission (RGNDWM) by the Ministry during the last two years, district-wise;

(b) whether the Ministry has urged the State Government to handover the responsibility of rural drinking water projects to Panchayati Raj Institutions (PRIs);

(c) if so, by when and the details thereof, district-wise and Panchayat-wise; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) The amount of funds provided to Himachal Pradesh under the National Rural Drinking Water Programme (NRDWP), by the Ministry during the last two years, is as below:

(Amounts in Rs. crore)	
Year	Amount
2011-12	146.03
2012-13	129.90

†Original notice of the question was received in Hindi.